

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
01-07-2024 AT 10:30 AM**

**CP(IB) No. 77/9/HDB/2017  
AND  
Cont. APP (IBC) 8/2024 & IA (IBC) 978/2024 in  
CP(IB) No. 77/9/HDB/2017  
u/s. 9 of IBC, 2016**

**IN THE MATTER OF:**

Bharat Steel Industries

**...Operational Creditor**

**AND**

Basai Steel Industries & Power Pvt Ltd

**...Corporate Debtor**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**CP(IB) No. 77/9/HDB/2017**

For hearing, matter adjourned to 23.07.2024.

**Cont. APP (IBC) 8/2024**

Learned Counsel Mr Sameer Sagar, for applicant present through Video Conference.

For hearing, matter adjourned to 23.07.2024.

**IA (IBC) 978/2024**

Learned Counsel Mr Sameer Sagar, for applicant present through Video Conference.

None for the respondent.

Heard learned counsel for the applicant. Matter adjourned on condition that if respondents fail to submit their submissions on the next hearing date opportunity stands forfeited.

Matter adjourned to 23.07.2024.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**